GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:3420 ANSWERED ON:12.12.2014 FDI IN LISTED UNLISTED COMPANIES Chaudhary Shri P.P.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to allow 10 per cent FDI in listed companies and any type of FDI in unlisted companies;

(b) if so, the details thereof; and

(c) the number of listed and unlisted companies in the country which are likely to come under the ambit of FDI as a result of the said move, State/UT-wise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a) to (c): As per the 'Consolidated FDI Policy Circular 2014', amended through Press Notes 7 & 8 of 2014, in sectors/ activities not under the prohibited list, FDI from 20% to 100%, subject to applicable laws/regulations and other conditionalities is permitted. In sectors/ activities not listed therein, FDI is permitted up to 100% on the automatic route, subject to applicable laws/ regulations; security and other conditionalities.

There is no proposal to contain FDI to 10% in listed companies or revise sectoral cap in unlisted companies.